

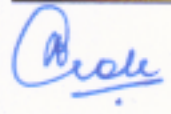
National Company Law Tribunal

Allahabad Bench

CP NO. 193/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.12.2017

NAME OF THE COMPANY: Indo Dutch Hoti Culture Technologies Pvt Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Alok Kumar Srivastava	Advocate	Applicant.	
2.	<u>CP No.193/ALD/2017</u>			

Advocate, Sh. Alok Kumar Srivastava for the petitioner companies. The present case is filed as a fresh case. The learned counsel appearing for the petitioner also press for interim relief to be granted.

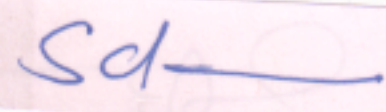
In the light of a ruling of the Hon'ble NCLT Chandigarh Bench/other Co-ordinate Bench of NCLT.

In view of this, we are of the view that a formal notice be issued to the ROC Kanpur for filing its comments/objections on the present petition by serving an advance copy to the counsel for petitioner. The case is fixed for hearing on interim relief is being sought for.

The matter to be listed on 12th January, 2018.

Dated:29.12.2017

Typed by:
Md. Zaid
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)